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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company: Sika Scvhweiz Ag-Aliva Equipment
V/s.
Mekaster Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.

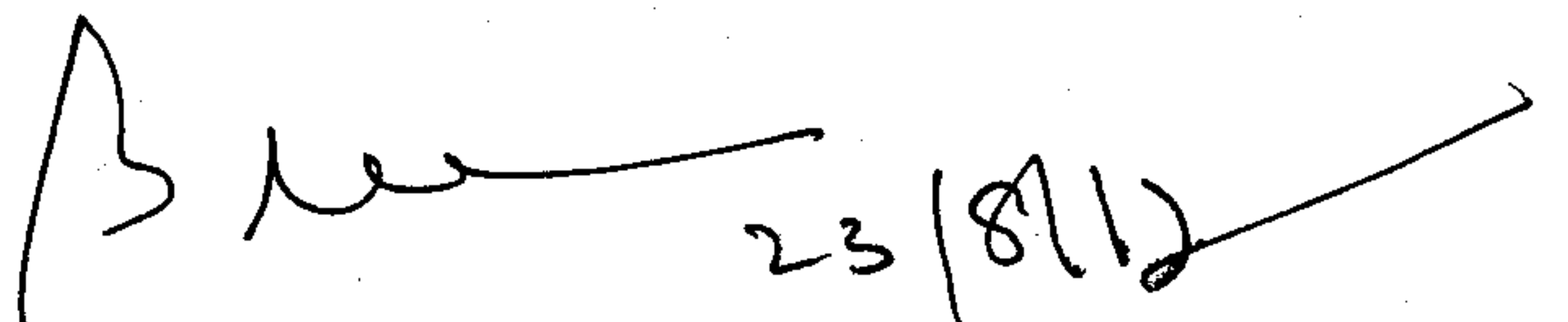
ORDER

None present for Operational Creditor/ Applicant. None present for Respondent.

Insolvency and Bankruptcy Board of India by its letter dated 21.08.2017 recommended the name of Mr. Chandra Prakash Jain Chartered Accountant Insolvency Professional to act as Interim Resolution Professional.

Hence, Mr. Chandra Prakash Jain, Chartered Accountant, Address: D-501, Ganesh Meridian, opp. High Court, Sarkhej Gandhinagar Road, Ahmedabad- 380060, Email: cpjain@cacjain.com, Mobile no. 9824036127 is appointed as Interim Resolution Professional for a period of 30 days.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1) (b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of August, 2017.